THE UTTAR PRADESH LAWS (REPLACEMENT OF REFERENCES TO OLD COINAGE BY NEW DECIMAL COINAGE) ACT, 1963¹

[U. P. Act No. 20 of 1963]

[Passed in Hindi by the Uttar Pradesh Legislative Council on April 3, 1963 and by the Uttar Pradesh Legislative Assembly on September 24, 1963.

Received the assent of the Governor on 3rd October, 1963 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated 4th October, 1963.]

An ACT

to replace references to old coinage in certain U. P. Laws, by new decimal coinage.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows;

Short title

1. This Act may be called the Uttar Pradesh Laws (Replacement of References to Old Coinage by New Decimal Coinage) Act, 1963.

Amendment of U. P. Acts

2. The enactment specified in the fourth column of the Schedule to this Act are hereby amended to the extent and in the manner mentioned in the fifth column thereof.

SCHEDULE (Section 2)

Serial no.	Year	Number	Short title	Amendment
1	2	3	4	5
1	1856	XII	The Civil Courts Amins Act, 1856.	In section 9 <i>for</i> the words "one anna" the words "six naya paise" shall be <i>substituted</i> .
2	1914	II	The U. P. Town Areas Act, 1914.	In sub-section (1) of section 14 of the Act-
				(i) In clause (a) <i>for</i> the words "one anna" and "three annas" the word "six naye paise" and "nineteen naye paise" shall respectively be <i>substituted</i> .
				(ii) in clause (b) for the words "six pies" the words "three naya paise" shall be <i>substituted</i> , and

^{1.} For Statement of Objects and Reasons see Uttar Pradesh Gazette Extraordinary, dated April 6, 1963.

Serial no.	Year	Numb	per Short title	Amendment		
1	2	3	4	5		
				(iii) in clause (c) <i>for</i> the words "one anna" and "three pies" the words "eight naya paise" shall be <i>Substituted</i> .		
3	1916	II	The U. P. Municipalities Act, 1916	In Schedule V of the Act, for the words and letters "Rs. a. p." the word and letters "Rs. n. p." shall be <i>substituted</i> .		
4	1922	X	The U. P. District Boards Act, 1922.	(i) In section 109 for the words "three anna & nine pies" wherever occurring the words "twenty three naya paise" shall be <i>substituted</i> .		
				(ii) In sub-section (I) of section III for the word "pies" the words "naya paise" shall be <i>inserted</i> .		
				(iii) In section 112 —		
				(a) between the words "number of pies" and the words "payable under section III" the words "or naye paise" shall be <i>substituted</i> ;		
				(b) In (f) and thereafter for the word "pies" wherever occurring the words "naya paise" shall be substituted; and		
				(c) for the words "three quarters of a pie" the words and figure "25/64 naya paise" shall be substituted; and		
				(iv) In clause (c) of section 114 for The words "four pies" the words "two naye paise" shall be substituted.		
5	1947	XXIII	The U. P. Molasses Control Act, 1947	In sub-section (3) of section 5 — (i) <i>for</i> the figure and letters "42/23 x" in the formula the figures and Letters "22/144x" shall be <i>substituted</i> .		

Serial no.	Year	Numl	per Short title	Amendment
1	2	3	4	5
				(ii) for the word "annas" the words "naye paise" shall be substituted; and(iii) for the word "pies" the words "naye paise" shall be substituted.
6	1947	XXVI	The U. P. Panchayat Raj Act, 1947.	In clauses (a) and (b) of subsection (1) of 37 for the word "one anna" wherever occurring the words "six naye paise" shall be substituted.
7	1952	XXXIII	The U. P. Electricity (Duty) Act, 1952	In section 3 — (i) in the second and third provisos for the words "six annas" wherever occurring the words "thirty seven naye paise" shall be substituted; and (ii) in the Fourth proviso for the words "one anna" the words "six naye paise" shall be substituted.
8	1934	XXVII	The U. P. Agriculturists Relief Act, 1934	(1) For Schedule V, the following shall be substituted.

SCHEDULE V Scale mentioned in section 40

Amount or value of the bond	Stamp duty	Registration fee	copying fee
1	2	3	4
	Rs. n.P.	Rs. n.P.	Rs. n.P.
Where the amount or value secured does not exceed Rs. 50	0.06	0.06	0.19
Where it exceeds Rs. 50 but does not exceed Rs. 100	0.12	0.12	0.19
Where it exceeds Rs. 100 but does not exceed Rs. 200	0.25	0.25	0.28
Where it exceeds Rs. 200 but does not exceed Rs. 300	0.37	0.37	0.37
Where it exceeds Rs. 300 but does not exceed Rs. 400	0.50	0.50	0.50

Amount or value of the bond	Stamp duty	Registration fee	copying fee	
1	2	3	4	
Where it exceeds Rs. 400 but does not exceed Rs. 500	0.75	0.75	0.60	
Where it exceeds Rs. 500 but does not exceed Rs. 600	1.62	2.25	0.75	
Where it exceeds Rs. 600 but does not exceed Rs. 700	2.00	2.25	0.70	
Where it exceeds Rs. 700 but does not exceed Rs. 800	2.37	2.25	0.75	
Where it exceeds Rs. 800 but does not exceed Rs. 900	2.75	2.25	0.75	
Where it exceeds Rs. 900 but does not exceed Rs. 1000	3.12	2.25	0.75	
For every Rs. 250 or part of Rs. 250 above Rs. 1,000 and up to Rs. 3,000.	1.00	0.25	0.02	

(11) For Schedule VI the following shall be substituted:-

Schedule VI

Schedule of court fees payable on a plaint under section 33 —	Rs. n.p.
If the principal amount of loan is less than Rs. 100	2.00
If the principal amount of loan is not less than Rs. 100 but is less than Rs. 250.	5.00
If the principal amount of loan is not less than Rs. 250 but is less than Rs. 500.	7.50
If the principal amount of loan is not less than Rs. 500 but is less than Rs. 1,000.	10.00
If the principal amount of loan is Rs. 1,000 or above	15.00